NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/104/(IB)/2017

NAME OF THE PETITIONER(S)

: EMGEE INFRASTRUCTURE HOLDINGS I PVT LTD

NAME OF THE RESPONDENT(S)

: DDR PROPERTY DEVELOPERS & BUILDERS P LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. ANIRUDH KRISHNAN.

Coursel for Pethion

ORDER

Counsel for petitioner present. He submitted that in the proceedings under section 138 of Negotiable Instruments Act, initiated against the Respondent, order has been passed in their favour. He further submitted that the order has been challenged by the Respondent before the Appellate Court. Final arguments in the matter were heard and order has been reserved. Therefore, he prayed time to report the same. At request, time is enlarged. Put up on 21.07.2017.

S. v ~ payer fleren.

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)